

(S)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 182/94.

Dt. of Decision : 13.7.94.

Smt. Vattipalli Sita

.. Applicant.

vs

1. Divisional Railway Manager,  
South Central Railway,  
Vijayawada.

2. Sr. Divisional Personnel Officer,  
South Central Railway,  
Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. G.V. Subba Rao

Counsel for the Respondents : Mr. G.S. Sanghi,  
Sc for Rlys.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMIN.)

..2

ASST  
Rm

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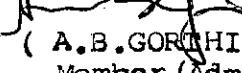
.. 2 ..

O.A.No.182/94

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

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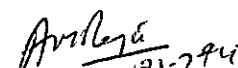
Learned counsel for the applicant  
wishes to withdraw the application. Permission  
is granted for withdrawal. The case is dismissed  
as withdrawn. There shall be no order as to costs.

  
( A.B.GORATHI )  
Member (Admn.)

  
( A.V.HARIDASAN )  
Member (Judl.)

Dated : 13th July, 1994

( Dictated in Open Court )

  
Amulya  
21-7-94

sd

DEPUTY REGISTRAR(J)

Copy to:

1. The Divisional Railway Manager,  
South Central Railway, Vijayawada.
2. The Senior Divisional Personnel Officer,  
South Central Railway, Vijayawada.
3. One copy to Mr.G.V.Subba Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.G.S.Sanghi, SC for Railways, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 13.7.94

ORDER/JUDGMENT.

~~M.R.P./C.P.NO.~~

C.A.NO. 182/94 ✓  
T.A.NO. (W.P.NO. )

Admitted and Interim Directions  
Issued.

Allowed.

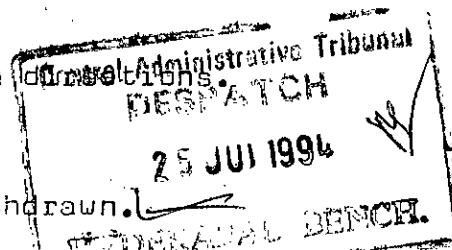
Dismissed of withdrawal. ✓  
Central Administrative Tribunal  
DISPATCH  
Dismissed.

Dismissed as withdrawn. ✓

Dismissed for Default. ✓

Rejected/Ordered.

No order as to costs. ✓



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Am 26/7/94

✓